

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

CP. 66/97 in
OA. 261/97. - -

Dt. of Decision: 14-08-98.

1. K. Nagabhushanam
2. S. Narsing Rao

.. Applicants

Vs

1. ~~Mr.~~ Mr. R. U. S. Prasad,
Secretary, Min. of Communications,
New Delhi.
2. Mr. R. S. Nataraja Murthy,
Chief Post Master General,
AP. Circle, Hyderabad-1.
3. Mr. M. Eleesha,
Sr. Supdt. R.M.S.
Hyderabad Sorting Division,
Hyderabad.

.. Respondents.

Counsel for the applicants : Mr. B. S. A. Satyanarayana

Counsel for the respondents : Mr. V. Vinees Kumar, Adml. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

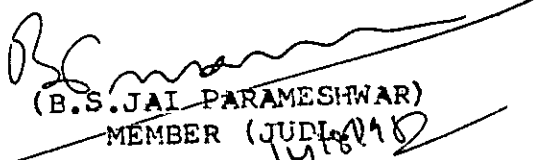
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

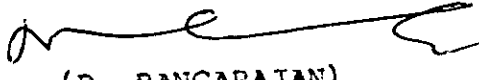
Heard Mr. B. S. A. Satyanarayana, learned counsel for the applicants and Mr. V. Vinees Kumar, learned counsel for the respondents.

2. An internal correspondence written by R-3 to R-2 was shown wherein R-3 has requested R-2 to implement the orders. The learned counsel for the respondents submit that it has been implemented. The counsel for the applicants is not sure *its implementation*.

3. In view of the above, the order for implementation in writing should be issued to the applicant within a period of 15 days from to-day either by R-3 or R-2. If such an order is not issued to him within that stipulated date the CP will be revived.

4. With the above order, the CP is closed. No costs.


(B. S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 14th Aug. 1998.

(Dictated in the Open Court)

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